GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO.: 3840 (To be answered on the 8th December 2016)

IRREGULARITIES/VIOLATION BY AIRLINES

3840. SHRIMATI RAMA DEVI SHRI PRATAPRAO JADHAV DR. MANOJ RAJORIA

Will the Minister of CIVIL AVIATION नागर विमानन मंत्री

be pleased to state:-

(a) the number of cases registered under the violation of Air Operator Certification Manual during the last three years and the current year, yearwise:

(b) the names of the airlines which have violated the said manual during the

period and the action taken against such airlines;

(c) whether the Government has taken cognizance of different types of unethical trade practices and other irregularities including bogus bookings being made by airlines and travel portals, if so, the details thereof;

(d) the details of rules/regulations/ guidelines for operating the airlines/travel portals in order to protect the interests of customers including checking

bogus bookings; and

(e) the corrective steps taken by the Government to protect the interests of customers and outcome thereof?

ANSWER

Minister of CIVIL AVIATION नागर विमानन मंत्री

(Shri Ashok Gajapathi Raju Pusapati)

(a) & (b): Year wise number of cases registered against the airlines under the violation of Air Operator Certification Manual are given below:

Year No. of cases
2013 Nil
2014 Nil
2015 01
2016 (up to November) 07

The enforcement actions taken against the airlines are given in Annexure-A. (c): No complaints substantiating the violation of tariff rule by airlines have been received by Directorate General of Civil Aviation (DGCA).

Implementation of the provisions of trade practices is not under the domain of

DGCA. Travel Agents/Portals are not regulated by DGCA.

(d): In order to prevent excessive charging and sudden surges in airfares and to promote transparency by scheduled domestic airlines, DGCA has issued Air Transport Circular 02 of 2010 wherein airlines are required to display on their respective websites the tariff sheet route-wise across their network in various fare categories and the manner it is offered in the market. The intention behind the above directions is to keep the passengers informed of pricing pattern of airlines.

(e): DGCA has developed user friendly portal "Know Your Rights" for information of passenger travelling/intending to travel by air. The portal was developed with aim to increase awareness among air passengers regarding their rights in case of flight cancellation, delays, denied boarding, cancellation of tickets, passenger grievance redressal system, facilitation for passengers

with disability, facilitation at airport etc.

Although the Civil Aviation Requirements (CAR) / Air Transport Circulars (ATC) on passengers facilitation is available on DGCA website, the relevant CAR/ATC is also included at relevant places at "Know You Rights" portal in order to bring awareness among the public.

As a result, e-mail, queries/RTI request seeking passenger facilitation related

In a sign because the last expectation of the sign of the sign

seithe days tempege center a that see him penice

information has reduced.

Annexure A

S No	Year	Organization/A irlines	Irregularities	Action Taken
1.	2015	M/s Jindal Steel & Power Ltd.	Withdrawal of security clearance by MHA	Air Operator permit was cancelled.
2.	2016	M/s Thumby Aviation	Concealment of factual information during endorsement of helicopter VT-ASL in AOP	Warning issued to accountable manager to be care full in future
3.	2016	M/s EON Aviation Pvt. Ltd.	Security clearance for grant of Air operator Permit(AOP) has been denied by MHA.	Air Operator permit was cancelled
4.	2016	M/s Supreme Transport	Concealment of factual information about the lease agreement of VT- PRS for endorsement of AOP	Air Operator permit suspended for two months w.e.f. 14.06.2016
5.	2016	M/s E-factor Ballon	Unauthorized Test flying of Hot Air Balloon without permission from ATC	Air Operator permit suspended for one month w.e.f. 26.09.2016
Σ	2016	M/s GVK Projects and Technical services	Appointment of Board of Directors without Security clearance from MHA	Warning issued to Organization
7	2016	M/s Turbo- Megha	Operation of aircraft VT-TMU without endorsement in AOP	Suspension of Certificate of Registration of VT-TMU for 15 days w.e.f. 24.06.2016 to 08.07.2016
	2016		No aircraft is available for continuation of AOP	Air Operator permit was suspended w.e.f. 08.11.2016

A CONTRACTOR

and the first of the gray and make the same at the many of the gray of the gray and the gray of the gr